

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5263/2021

(Arising out of impugned final judgment and order dated 22-04-2020 in CRLA No. 1496/1984 passed by the High Court Of Judicature At Allahabad)

RAN VIJAI SINGH

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.85297/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.85299/2021-EXEMPTION FROM FILING O.T.)

Date : 30-07-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Vivek Kumar Tiwari, Adv.
Mr. Anoop Prakash Awasthi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

(BABITA PANDEY)
COURT MASTER (SH)

(KAMLESH RAWAT)
COURT MASTER (NSH)